## GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI DEPARTMENT OF TRADE AND TAXES VYAPAR BHAWAN, I.P. ESTATE, NEW DELHI – 110 002

No.F.7(213)/P-I/VAT/2009/930-40 Dated: 20.03.2009

## **CIRCULAR NO. 10 OF 2008-09**

## Subject: Regarding post registration verification etc.

In continuation of Circular No. F.III/17/CT&T/Estt./07/2574-77 dated 16.04.07 & in supersession of subsequent Circular No. F.15(Operation Cell) 2006-07/244 dated 18.4.2007 and further to smoothen the verification in a time bound manner, it has been decided that:-

- 1. The work relating to post registration verification/enquiry has been transferred to the wards with immediate effect and the following activities shall be undertaken at ward level:-
  - (i) The post-registration verification/enquiry by the VATI/other officers designated in this regard shall be carried out at the ward level.
  - (ii) VATO/AVATO of the concerned ward shall ensure the post verification of registration through VATI or other officers designated in this regard in a time bound manner in a prescribed format as circulated vide Order No. CRC/VATO(HQ)/80/1-08 dated 28.8.2008. (Copy of format is enclosed herewith).
  - (iii) If the dealer is not found functioning at the given/registered premises or suspicious activities of the dealer are noticed, the necessary action in this regard shall be undertaken by concerned Ward VATO/AVATO.
  - (iv) The VATO/AVATO/Link Officer shall report on the verification of the surety/security within three working days to the VATO-CRC.
  - (v) The Ward VATO/AVATO shall continue to monitor the functioning of the new dealer as directed earlier vide Circular No. F6(60)/Policy/VAT/2008/534-538 dated 31.10.2008.
  - (vi) The Zonal JC/DC shall monitor the post-registration verification in their respective zone fortnightly and report shall be submitted to Addl. CTT-I (CRC Incharge).
- 2. Under the new dispensation, the function of CRC shall be as under:
  - (i) The receipt of application will be generated at the concerned counter in the Centralized Registration Cell form 10.30 A.M. to 1.00 P.M. daily.
  - (ii) After the issue of computerized receipt, the application will be handed over to the data entry operator for feeding in the computer.
  - (iii) After data entry in the system, the applications will be forwarded by the Counter Clerk to the concerned VATO/AVATO of the CRC. The application and the enclosures will be examined at this stage.
  - (iv) The VATO of the CRC will ensure verification of the surety from the concerned ward immediately and obtain the surety verification report, which will include verification of signatures and photographs of the surety dealers.
  - (v) The other form of securities will be verified by the VATO-CRC in accordance with existing circular/guidelines.
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  - (vii) In case of non fulfillment of conditions for registration, DVAT 05 shall be issued at this stage wherever it is required. The final disposal of DVAT 05 shall also be done by CRC.

- (viii) The registration certificate or form DVAT 05, as the case may be, shall be dispatched to the applicant by the Counter Clerk through Regd. Post immediately after the issuance of the above.
- (ix) On disposal of the application (either grant of registration or rejection) the file shall be transferred to the concerned ward, on the next day.
- 3. This order shall come into force with immediate effect.
- 4. This issues with the approval of the competent authority.

(Umesh Kumar Tyagi) Joint Commissioner (Admn.)

No.F.7(213)/P-I/VAT/2009/930-940

Dated 20.03.2009

Copy for information and necessary action to :-

- 1. PS to Commissioner, Value Added Tax, Department of Trade and Taxes, Vyapar Bhawan, I.P. Estate, New Delhi.
- 2. All Additional Commissioners, Department of Trade and Taxes, Vyapar Bhawan, I.P. Estate, New Delhi.
- 3. All Joint / Deputy Commissioners, Department of Trade and Taxes, Vyapar Bhawan, I.P. Estate, New Delhi.
- 4. Dy. Commissioner (PR/Adv.), Department of Trade and Taxes, Vyapar Bhawan, I.P. Estate, New Delhi.
- 5. All VATOs/AVATOs of all Wards of Operations through Zonal In-charges.
- 6. All VATOs/AVATOs, Front Office/CRC Cell/PR Branch/TPS/Legal Service Cell/CFC.
- 7. Manager (EDP), Department of Trade and Taxes, Vyapar Bhawan, I. P. Estate, New Delhi.
- 8. Assistant Director (R&S), R&S Branch, Department of Trade and Taxes, Vyapar Bhawan, I. P. Estate, New Delhi.
- 9. President, Sales Tax Bar Association (Regd.), Vyapar Bhawan, I.P. Estate, New Delhi
- 10. President, Tax Tribunal Bar Association (Regd.), J-10/27, Rajouri Garden, New Delhi-27.
- 11. Guard File.

(Gagan Deep) Assistant Value Added Tax Officer (Policy)

## **VERIFICATION REPORT BY V.A.T.I.**

			Ward No.		
1.	Name of the Dealer	:			
2.	Residential Address	:			
3.	Business Address				
			Contact No.		
4.	T.I.N.	:			
5.	Date of Liability	:			
6.	Date of Validity	:			
7.	- Name of the Prop./Director/Karta/Partner	:			
	- Whether HUF/Proprietorship/Partnership	:			

9. Local Purchase Details:  (i) First Purchase made on									
(Copy attached)  (ii) Last Purchase made onvide Bill Nofor Rs. (Copy attached)  10. Local Sale Details:  (i) First Sale made onvide Bill Nofor Rs (Copy attached)  (ii) Last Sale made onvide Bill Nofor Rs (Copy attached)  11. Inter State Purchase Details:  (i) First Purchase made onvide Bill Nofor Rs.									
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(i) First Purchase made onvide Bill No for Rs.									
(ii) Last Purchase made onvide Bill No for Rs.									
(Copy attached)									
(iii) Purchase Amount :									
(iv) C.S.T. :									
(v) Total :									
12. Inter State Sale Details:	_								
(i) First Sale made onvide Bill No for Rs									
(Copy attached)									
(ii) Last Sale made onvide Bill No for Rs									
(Copy attached)									
(iii) Sale Amount :									
(iv) C.S.T. :	_								
(v) Total :									
13. Total purchase made upto for Rs (L/F No	)								
14. Total sale made upto for Rs (L/F No	)								
15. Closing Stock as on::									
16. Cash Balance as on::									
17. If Bank Guarantee / FDR submitted, the same has been verified from twho has issued it.	If Bank Guarantee / FDR submitted, the same has been verified from the Bank								
(a) Major 5 or more commodities									
(b) Whether Importer/Manufacturer/Retailer/Wholesaler, if so since when?									
(c) Whether selling goods in the course of Inter-state trade									
	Business premises with full Address & Location								
(a) Dimension / Area of the business premises / Floor									
	-								
(c) Whether keeping any go-down if so give complete address									

	(d) Additional place of business						
	(e)	Whet	ther the dealer keeps	stock at the business premises: YES / NO			
	(f)	Land Line Telephone No					
20.	(a)	(a) Investment and its sources:					
	(b)	If Bank Account maintained, Name(s) of Bank(s) & Account No.(s)					
	i. Account No						
		ii.	Name of the Bank _				
		iii	Address of Bank				
		iv	Type of account (Cu	urrent / Saving)			
21.	For Manufacturer (Local)						
	(i)	Description of Goods being Manufactured					
	(ii)	Place	where manufactured	[			
	(iii)	iii) Particulars of Machinery installed (if any)					
22.	Is th	ne applicant an Income tax assessee? If yes, PAN					
23.		Whether Proprietor/Partner/Karta owned any immovable/movable properties if so give particulars:					
24.		mber of Employees and their salary per month					
25.	Fund	unctioning Status : Functioning / Non-functioning					
26.		Whether any other unit has been registered with the Department on the above said address. If yes, the detail thereof.					
27.	Cert	All the photocopies attached for granting DVAT-06 and Registration Certificate under the Central Act have been verified from the original documents and nothing contrary has been noticed.					
28.	Any	Any Remarks:-					
29.	The dealer's Statement is attached herewith.						
Sign	nature	of Dea	ler				
Befo	ore						
VATI Inspector (CRC Zone I, II, III)				Signature of VATI			
				Name of VATI (CRC)			
				Zone			
				Date			